

Maharashtra is the only State where this Act is not applicable. There are vested interests behind it. The Ministers and legislators of Maharashtra have their private colleges wherefrom Diploma and certificates are issued. There is a provision of giving the status of doctor to all the diploma and certificate holders after a period of ten years. They can be appointed as doctors in Government service, while they are simply compounders. If compounders become doctors, the lives of animals will be in danger.

The Government college students have been agitating on this point. The then Chief Minister Shri Shankarrao Chavan had constituted a committee in 1987 as he had found their demands to be justified. That committee had submitted its report to the Government, but it has not been implemented. In 1989 the then Chief Minister Shri Sharad Pawar also found their demands to be justified but nothing has been done in this case till now and the provisions of Indian Veterinary Council Act, 1984 have not been made effective though period of eight years has already passed. Agitation is still going on.

A student was hospitalised when his condition deteriorated due to hunger strike. When his mother came to know about it, she could not tolerate this trauma and she also died. These students are still on hunger strike.

Cattle are a big asset of any country. If their treatment is handed over to inefficient, inexperienced, uneducated and incompetent people due to vested interests, only god may save them.

The Central Government should immediately intervene in this matter and if Maharashtra Government does not agree, the Union Government should implement Indian Veterinary Council Act in Maharashtra by its own order and should protect the interests of authorized, educated and competent doc-

tors. The hon. Agriculture Minister should hold talks with them with a view to end their agitation immediately. Keeping in view this policy of Maharashtra, delegation of Indian doctors was not allowed to participate in the Veterinary Doctors' Conference held abroad on the plea that status of our doctors was not of proper standard. Thus the whole country had to face humiliation due to this policy of Maharashtra.

At least Five lakh rupees should be given to veterinary doctors at four percent of concessional rate of interest for starting dairy farm, poultry farm, sheep goat farms etc. The private colleges, which are working like private shops and which are patronised by the politicians, should be banned and closed down immediately. Only then we can produce competent doctors and thus we can raise our status at the international level. The Prime Minister and Agriculture Minister should intervene in this regard so that the on going strike may be called off and justice may be provided to them.

[English]

SHRI RAM NAIK: Sir, it is an important demand and I support him. The Government must come out with a statement.

MR. CHAIRMAN: In Zero hour, you need not to support.

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, an hon. Member of this House Shri Nitish Kumar has said in the House yesterday that the farmers from, some region of Bihar are continuing their dharna on the Boat Club for the second day on the issue of the distribution of water from Sone Canal. This Sone Canal system is more than century old. It is 118 years old. 23 lakh acre fertile land of 8 districts of Bihar, i.e. Patna, Gaya, Jahanabad, Aurangabad, Rohtas,

Bhabhua, Buxar and Bhojpur is irrigated by the canal system. Some Canal system is very old and as a result its irrigation capacity has declined very much. It provides livelihood to about one lakh people. Madhya Pradesh, Bihar and Uttar Pradesh had signed Ban Sagar agreement, but Uttar Pradesh is drawing water for its thermal power station from Sewan district by violating the agreement and as a result about one third land of Bihar remains unirrigated even today. It faces drought every year. So, through you I urge the union Government to hand over this issue to a tribunal or to the Supreme Court, otherwise a second dispute like that of Cauvery dispute may arise. I would like to caution the Government to take the most stern legal action so that the drought affected land of Bihar may be irrigated.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Bihar is a backward State where only 19 percent of land has got irrigation facilities. My constituency Jahanabad has a scheme which covers five blocks. Its name is Punpum Dardha irrigation project. This scheme is pending before the Central Government since 1980. The Central Water Commission which examines the water projects has examined it and has approved this scheme. Bihar Government has allocated about Rs. 50 lakh for this project. I am urging the Government again and again to include this project in Eighth Five Year Plan so that of our blocks i.e. Jahanabad, Masodhi, Kurtha, Dhanrua and Karpi may get water and it could be protected from floods and drought. My demand is that it should be included in the Eighth Five Year Plan. *(Interruptions)*

[English]

MR. CHAIRMAN: You can raise only one issue in Zero Hour.

SHRIGEORGE FERNANDES: I spoke on the Bihar situation, an issue which was

raised by some other hon. Member. *(Interruptions)*

I have given notice for it.

[Translation]

SHRI RAMESHWAR PATIDAR (Khar-gones): Through you I would like to draw the attention of the House towards an issue of National importance 'Satyam Shivam Sundaram' has always been shown in the logo which is displayed before starting the programme on National channel of Doordarshan. Now it has been changed as 'Satyam Priyam Sundaram'. I had seen it yesterday and I have seen it even today. Has the Government of India changed its policy? Is there any allergy towards this word, because Shiva is the name of one of the Gods of the Hindus and who is worshipped by Hindus and as a result. There is perhaps allergy to word "Shiva" and that is why "Shiva" word has been changed. In Sanskrit Shiva stands for "Well-being". Through this maxim, the happiness and well-being of all the people is desired. Has the Government given up to pray for happiness and well-being of the people?

Under this policy, the word 'Durga Ashtbhuja Dharini' has been left from Vande Madram, our national song and it has been kept incomplete. Who are the officials who have done it? It has been reported in the newspapers that on being enquired on this point, the hon. Minister Shri Ajit Panja replied that he did not know as to who had done it. If this is not the Government policy and the officials themselves have changed it, I would like to know whether the Government would take action against those officers? Would the Government again show it as before by amending it? The Government should make a statement and explain as to how the officers changed it of their own? *(Interruptions)*

SHRIGEORGE FERNANDES (Muzaf-